

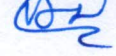
**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CA(CAA) No.538/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Rungta Petro Carb Pvt.Ltd. & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

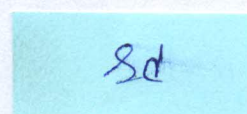
1	A.K. UPADHYAY Adv.	for PETITIONER	 16/1/18
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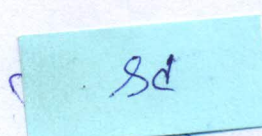
**ORDER**

Ld. Counsel for the petitioners is present.

Petitioners have filed Synopsis wherein no detail of shareholders or creditors has been given. Petitioners are directed to file complete List of Dates, along with detail synopsis mentioning therein list of shareholders and creditors in the form of supplementary affidavit within 15 days from today.

List it on 01/02/2018.

  
(Jinan K.R.)  
Member (J)

  
(V.P.Singh)  
Member (J)